

## **BANKING SERVICE COMMISSION (REPEAL) ACT, 1978**

**20 of 1978**

[ ]

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STATEMENT OF OBJECTS AND REASONS The Banking Service Commission Act, 1975. was enacted with a view to providing for the establishment of a Commission for the selection of personnel for appointment to services and posts in public sector banks. Although the Banking Service Commission was established late in February, 1977, it had not started actual recruitment of personnel for public sector banks. The need for such a Commission was reviewed and it was felt that a centralised system of recruitment in banks, as envisaged by that Act, was likely to interfere with the autonomy and flexibility in the functioning of the public sector banks and that having regard to the large number of persons to be recruited each year, such a system, even with regional offices, was likely to make the recruitment process unwieldy and cumbersome. The object of attaining uniformity, impartiality and objectivity in selection procedures continues to be important and it was felt that this could be better achieved if suitable guidelines were issued by the Central Government to the banks and a machinery established which will function in a decentralised manner and which will also be run by the banks themselves. It was, therefore, decided to repeal the Banking Service Commission Act, 1975 and to dissolve the Banking Service Commission, with suitable saving provisions. The Banking

Service Commission (Repeal) Ordinance, 1977, was accordingly promulgated on the 19th September, 1977. The Bill seeks to replace the ordinance. -See Gaz. of Ind.. 18-11-1977, Pt. II. S. 2, Ext.. p. 579 (No. 32).

**1. Short title and commencement :-**

This Act may be called The Banking Service Commission (Repeal) Act, 1978. (2) It shall be deemed to have come into force on the 19th day of September, 1977.

**2. Definitions :-**

In this Act, unless the context otherwise requires,-

(a) "appointed day" means the 19th day of September, 1977;

(b) "Banking Service Commission" means the Banking Service Commission established under S.3 of the Banking Service Commission Act, 1975.

**3. Repeal of Act 42 of 1975 and the dissolution of the Banking Service Commission :-**

On the appointed day the Banking Service Commission Act, 1975, shall stand repealed and the Banking Service Commission shall stand dissolved.

**4. Consequential provisions :-**

On the dissolution of the Banking Service Commission,-

(a)

(i) the person appointed as the Chairman of the Banking Service Commission; and

(ii) every other person appointed by the Banking Service Commission, and holding office - such immediately before the appointed day shall vacate their respective offices and no such Chairman or other person shall be entitled to claim any compensation for the premature termination of the term of his office or of any contract of service;

(b) any proceeding of whatever nature pending before the Banking Service Commission immediately before the appointed day shall stand terminated;

(c) the balance of all monies (including any fee) received by, or advanced to, the Banking Service Commission and not spent by it before the appointed day shall, on the appointed day, stand

transferred to, and shall vest in. the Central Government and shall be utilised for the purposes of clauses (e) and (f);

(d) all property of whatever kind owned by, or vested in, the Banking Service Commission immediately before the appointed day. shall, on the appointed day. stand transferred to. and shall vest in. the Central Government;

(e) all liabilities and obligations of whatever kind incurred by the Banking Service Commission and subsisting immediately before the appointed day shall, on and from the appointed day, be deemed to be the liabilities or obligations, as the case may be, of the Central Government; and any proceeding or cause of action, pending or existing immediately before the appointed day by or against the Banking Service Commission in relation to such liability or obligation may. as from the appointed day. be continued or enforced by or against the Central Government.

(f) all monies vested in the Central Government under clause (c) shall after deducting the amount incurred for discharging the liabilities and obligations under clause (e), be refunded by the Central Government to each public sector bank as defined in clause (h) of S.2 of the Banking Service Commission Act, 1975, in proportion to the amount advanced by such public sector bank to the Banking Service Commission under sub-section (3) of section 19 of that Act.

## **5. Savings :-**

(1) Anything done or any action taken under the Banking Service Commission (Repeal) Ordinance, 1977, which ceased to operate, shall be deemed to have been done or taken under the corresponding provisions of this Act.

(2) Nothing in this Act shall be deemed to affect the right of the Chairman of the Banking Service Commission or of any other person appointed by the said Commission to receive salary, allowances or other benefits, in accordance with the terms and conditions of service applicable to him. for the period from the date of cesser of operation of the said Ordinance till the date on which this Act receives the assent of the President (both days inclusive).